

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Rejoinder not
filed.
~~for~~
2017 Registrar

Order dt. 21.7.2000

Lawyers are on strike.
Rejoinder not filed.
Posted to 16.8.2000
for the same.

~~21.7.00~~ REGISTRAR
21/7/2000

Rejoinder not
filed.
~~for~~ Registrar
16/8

Dt. 16.8.2000

The applicant
counsel prays for
time to file rejoinder.
Sufficient time has
been given. No steps
have been taken to
file rejoinder.
Put up to Bench for
further orders.

REGISTRAR

08. 12. 12. 2000

Lawyers have abstained from court work.
Last chance to file rejoinder has been passed
but no rejoinder has been filed.
No further time can be allowed to file rejoinder.
Pleadings are taken to be complete.
Adjourned to 02.02.2001 for hearing and
final disposal at the stage of admission.

Vice-Chairman.

Member (J)

09. 02. 02. 2001

At the request of learned counsel for
the petitioner matter is adjourned to
08.02.2001.

Vice-Chairman.

Member (J)

10.08.2.2001.

It is submitted by learned counsel
for the Applicant Mr. K. C. Kango
that he does not want to pursue
this O.A. We have heard Mr. K.C.
Kango, Ld. Counsel for the applicant
and Mr. A.K. Bose, Ld. Scl. for the
respondents. In view of the
submission of Ld. Counsel for the
applicant, the O.A. is disposed of
as not being pressed.

Vice-Chairman

Member (J)